

IN THE CENTRAL ADMINISTRATIVE TRIAUNAL
AHMEDABAD BENCH

O.A. No. 389/93
Tx.Ax.No.

DATE OF DECISION 15/12/93

Shri Yohan Balsingh Kharat _____ Petitioner

Mr. G. A. Pandit _____ Advocate for the Petitioner(s)

Versus

Union of India & Ors. _____ Respondent

Mr. Anil S. Kothari _____ Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N. B. Patel : Vice Chairman

The Hon'ble Mr. K. Ramamoorthy : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

1
No.

Shri Yogan Balsingh Kharat,
Assistant Diesel Driver,
Western Railway,
Surendranagar.

: Applicant

(Advocate: Mr.G.A.Bandit)

Versus

1. Union of India,
Through:
The General Manager,
Western Railway,
Churchgate, Bombay.
2. The Divisional Railway Manager,
Western Railway,
Rajkot.
3. Sr.Divisional Mechanical Engineer,
Western Railway,
Rajkot.
4. Assistant Loco Foreman,
Western Railway,
Surendranagar. : Respondents

(Advocate: Mr. Anil S.Kothari)

ORAL ORDER

IN

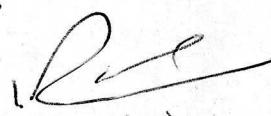
O.A./389/93

Date: 15/12/93

Per: Hon'ble Mr.N.B.Patel

: Vice Chairman

Mr.Pandit states that the applicant's grievance is redressed as he is now allowed to work and is also transferred to Sabarmati and seeks permission to withdraw the application. Permission granted. O.A. stands disposed of as withdrawn. No order as to costs.


(K.Ramamoorthy)
Member (A)


(N.B.Patel)
Vice Chairman

a.a.b.

MINISTRATIVE T
AL
medabad Bench

Application No. 241389/93 of 19

Transfer Application No. _____ Old W. Pett No. _____

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided)

Dated : 22/12/93

Countersigned :

Anil Patel
27-12-93

Section Officer/Court officer

Deepti

Signature of the Dealing
Assistant

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT NEW DELHI AHMEDABAD

INDEX SHEET

CAUSE TITLE..... 04/389/93..... OF 198□.

**NAME OF THE
PARTIES.....** MR. Y. B. KHAEL

VERSUS
U.S.L. 2028

PART A B & C

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